

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD**

(This the 4th Day of November, 2016)

**Hon'ble Mr. Justice Dinesh Gupta-JM
Hon'ble Mr. O.P.S. Malik -AM**

**Contempt Petition No.162 of 2004
(Arising out of Original Application No.334/2003)**

Hemant Kumar Saxena S/o Late Nazir Lal Saxena, R/o 63/71,
Vivekanand Marg, Allahabad.

..... **Applicant**

By Advocate: Shri Ashish Srivastava

Versus

1. Sri P. Tripuri, Addl. Commissioner of Income Tax.
2. Radhey Shyam Addl. Commissioner of Income Tax Range
I, Agra.

..... **Respondents**

By Advocate: Shri Himanshu Singh

O R D E R

Delivered by Hon'ble Mr. Justice Dinesh Gupta-Member(J)

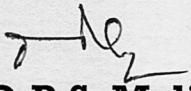
Shri Ashish Srivastava, Advocate is present for the applicant. Shri Himanshu Singh, Advocate is present for the respondents.



2. Present Contempt Petition has been filed by the applicant for non compliance of the order dated 24.05.2004 passed by this Tribunal.

3. Counsel for the respondents filed detailed Compliance Affidavit on 15.09.2016 and submitted that in compliance of the order of this Court they have already made payment of Rs.540903/- to the applicant and also completed the inquiry.

4. From the perusal of the compliance affidavit, it appears that respondents have substantially complied with the order of this Court. Hence, we do not find any wilfull disobedience on the part of the respondents. Accordingly, the contempt petition is dismissed. Notices issued to the respondents are discharged. However, liberty is given to the applicant if he is still aggrieved from the order of the respondents he may file fresh O.A.



(O.P.S. Malik)
Member-A



(Justice Dinesh Gupta)
Member-J

Sushil